

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No 122 of 2011

Dated: 16th April, 2012

In the matter of:

Punjab State Power Corporation Ltd.

.... Appellant (s)

Versus

P.S.E.R.C.

... Respondent (s)

Counsel for the Appellant (s):

Mr. Anand K. Ganesan

Counsel for the Respondent(s):

Mr. Rohit Singh for
Mr. Sakesh Kumar

Appeal No. 46 of 2011

In the matter of:

Punjab State Power Corporation Ltd.

....

Appellant (s)

Versus

P.S.E.R.C.

...

Respondent (s)

Counsel for the Appellant (s):

Mr. Anand K. Ganesan

Counsel for the Respondent(s):

Mr. Rohit Singh for
Mr. Sakesh Kumar

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ORDER

The Appellant in Appeal No. 46/2011 has filed IA No. 142/12 for including additional grounds in the appeal. We have heard the Learned Counsel for the Appellant. IA 142/2012 is allowed for including additional grounds in the Appeal. The Appellant is directed to file the amended appeal by 30th April, 2012 after serving copy to the other party.

Post the matter on **7th May, 2012.** In the mean time, the Respondent may file reply, if any.

(P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

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